Form-5 [See rule 7]

ORDER FOR FULL AND FINAL SETTLEMENT OF TAX ARREAR UNDER SECTION 5 (2) READ WITH SECTION 60F THE DIRECT TAXVIVAD SE VISHWAS ACT, 2020 (3 of 2020)

THE DIRECT TAX VIVAD SE VISHWAS RULES, 2020

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Whereas(Name and PAN/Aadhaar number/TAN of the declarant)(hereinafter referred to as declarant) had made a declaration under section 4 of the Act;									
deter accor of th	mined the dance with the tax arre	e amount of th the provision	rupeens of the Act and granted	ficate No	ble to the declarant in therein the particulars				
		e, in exercise of s hereby certifie	•	y sub-section (2) of section	on 5 read with section 6				
(a)	a sum of Rs has been paid by the declarant towards full and final settlement of tax arrear determined in the order Nodated; and								
(b)	the immunity is granted subject to the provisions contained in the Act, from inst proceeding for prosecution for any offence under the Income-tax Act or from the impenalty under the said enactment[as per section 6 of the Act], in respect of the tadetailed in the table below:								
		sment year/ nncial year	Details of dispute settled	Nature of tax arrear(disputed tax / disputed penalty / disputed interest / disputed fee)	Amount of tax arrear				
posit or wanthe c	ion and it	shall not be land n or special lead be, has acquiescon	wful for the income-tax as we petition to contend the	this Act shall not amount authority or the declarant that the declarant or the introduced issue by settling (Designated Authority)	being a party in appeal accome-tax authority, as g the dispute.				
Date	•••••	•••••		(Designated Author	illy)				
To Note	 The declarant Assessing Officer Concerned Principal Commissioner of Income-tax Concerned Appellate Forum e:Strike-off whatever is not applicable.								
[Notification No/2020,F.No./ IT(A)/1/2020-TPL]									

(Ankur Goyal) Under Secretary to the Government of India